Shri Hari Vishnu Kamath (Hoshan-gabad): On a point of information, Sir. The word used here is 're-lay'. Was it laid on the Table in the last session also under the rules?

Mr. Speaker: The period was not completed; therefore they had to relay it.

12.21 hrs.

CORRECTION OF ANNEXURE TO S.Q. NO. 1182

HIRAKUD DAM PROJECT

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Sir, In reply to para (a) of the Starred Question No. 1182 asked by Shri Y. N. Singha on 30th May, 1962 I had stated that about 90% of the total compensation had been paid till then to all those who had been affected by the Hirakud Dam Project.

In reply to part (b) I had stated that Rs. 4,37,72,638.85 n.p. was the amount of compensation that had been paid.

On receipt of subsequent information from the Government of Orissa it is found that the amount of Rs. 4,37,638.85 nP. was the compensation paid for bhogra and royati lands only and did not include compensation paid on account of houses, tanks and other miscellaneous perties. The total overall compensaamounted to tion paid 8,09,79,032.80 nP. which represents about 90% of the total compensation payable.

Shri Hari Vishnu Kamath (Hoshan-gabad): On a point of order, Sir, I agree that the House can very well understand in certain cases the need for correction of wrong answers given on a particular occasion, but here it appears that though there is time lag of some ten days at least—sometimes even more than that—between the notice of the question and the answer by the hon. Minister in this House,

the information that was obtained for the Orissa Government at that time was not correct or there was no attempt made by the Government to obtain this information, which has been given today, from the Orissa Government. That is the position. They made no attempt to get any information at all? Why should they be so slack?

Mr. Speaker: Would that constitute a point of order?

Shri Hari Vishnu Kamath: Yes, Sir; the Government is so slack.

Mr. Speaker: That is a question that has been asked of the hon. Minister. Can he explain whether the Orissa Government sent wrong information or whether that was not sought from the Orissa Government?

Shri Alagesan: This came to our knowledge only after we received a subsequent communication from the Orissa Government. Since that was contrary to the information previously supplied, I thougt it my duty to make this correction and place the information before the House.

12.24 hrs.

STATEMENT RE: THE SUPPLY POSITION OF PETROLEUM PRODUCTS

The Minister of Mines and Fuel (Shri K. D. Malaviya): Sir, I consider it my duty to give a very brief account of the position of liquid fuel in the country for every type of consumption. I have to make this statement because of certain uninformed criticism made by some sections of the press. This creates wrong impressions in the minds of our people and should, therefore, be avoided.

Only recently I stated in public that the stock position of petroleum products is being very closely observed and that the stocks are adequate

[Shri K. D. Malaviya]

I also said that, in a general way, Government had no intention of introducing rationing of petroleum products and particularly motor spirit, which we produce in surplus in the country. I repeat my appeal however to the public to consume kerosene oil in a restrained manner not because there is inadequate supply of kerosene but because of difficulties in transportation to every part of the country. If kerosene is not used freely for cooking purposes we will saving foreign exchange, which needed for more urgent purposes. In its place we are making arrangements for adequate supply of coal which could be used as a substitute kerosene for cooking purposes.

Supplies of other petroleum products are quite satisfactory. As been said some where, incorrectly and irresponsibly, there is absolutely no fuel famine in the country. When I visited some of the East-European countries recently in connection with our economic collaboration schemes I was not rebuffed anywhere. On the contrary wherever we went we finished our work to our satisfaction. The intensification programme of oil ploration at this particular critical juncture has been taken up in all earnestness and all our requirements have been sympathetically considered and accepted by the USSR Government as well as in Poland where I went for credit availability and technical collaboration to produce wash more coal and also to produce mining equipments in our own country. I did not go to Rumania and Italy on my own as the situation in my country demanded my return. There was disapointment in Rumania and Italy on this account.

We are making all necessary arrangements for storage and distribution of petroleum products and it is hoped that very soon more storing facilities will be created under a scheme where the public and private sector oil organisations are extending their fullest

cooperation to each other. I take this opportunity also to thank our suppliers of petroleum products both from the East and West and then prompt assistance to us in our schemes of distribution or accumulation of petroleum products. I regret I cannot make further detailed statements in this connection except to say that we are constantly examining the position of our stock and that the Government are very vigilant about the whole matter.

Shri Hari Vishnu Kamath (Hoshan-gabad): On a point of information Sir. The hon, Minister has referred to his visit to certain European countries. May I ask whether he discussed this particular matter or any aspect of it with the Soviet Prime Minister, Mr. Khruschev, or some other matter with him?

An Hon. Member: He discussed political matters.

Mr. Speaker: He might have done anything. We are just concerned with the fact that he had gone there.

Shri Tridib Kumar Chaudhuri (Berhampur): The hon. Minister has said that the stocks are adequate. We are happy about it; but am I to understand that in assessing this position he has taken into account the emergency needs and that for those also our stocks are adequate?

Shri K. D. Malaviya: All that I can say is that all these matters are receiving almost daily consideration of the authorities.

Shri Hem Barua (Gauhati): What specific steps have Government taken or propose to take to protect the oil refinery at Gauhati and the Digboi, Naharkatiya and Morar oil-fields in Assam from possible air attacks by the enemy?

Mr. Speaker: That is not connected with this.

1231 Statement re: KARTIKA 22, 1884 (SAKA) Companies (Amend-1232 Foreigners Law ment) Bill

(Application and Amendment) Ordinance

Shri Hem Barua: There may be some internal sabotage also; so, some steps must be taken....

Mr. Speaker: Shri Hem Barua will realise that that is not connected with this. Protection from air raids is quite a different thing.

12,28 hours

FOREIGNERS LAW (APPLICATION AND AMENDMENT) BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of Shri Lal Bahadur Shastri, I beg to move for leave to introduce a Bill to apply the Registration of Foreigners Act, 1939 and the Foreigners Act, 1946 to certain persons to whom they do not at present apply and further to amend the Foreigners Act, 1946.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to apply the Registration of Foreigners Act, 1939 and the Foreigners Act, 1946 to certain persons to whom they do not at present apply and further to amend the Foreigners Act, 1946."

The motion was adopted.

Shr Datar: Sir, I introduce the Bill.

12.29 hrs.

STATEMENT RE: FOREIGNERS LAW (APPLICATION AND AMEND-MENT) ORDINANCE

Shri Datar: Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Foreigners Law (Application and Amendment) Ordinance, 1962 (No. 5 of 1962) as 2052(Ai)L.S.—4.

required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT-519/62].

12:29 hrs.

COMPNAIES (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri K. C. Reddy): Sir, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956"

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir. In the last session also I raised this matter and I am constrained to raise it again; I am sorry for that. The practice has been growing on in this House for the Treasury Benches to introduce Bills and then not pursue them or take up them further in that session. They are postponed to the next session or even to some later session. So, can the Government give an assurance now, when we are living in an emergency? Have they at least caught the spirit of emergency, and can they assure the House that the Bills introduced in this session shall be taken up and passed in this very session? Otherwise, there is no point in introducing Bills in this session,

Mr. Speaker: This Bill is to replace on Ordinance.

Shri Hari Vishnu Kamath: No, I refer to the Bill to amend the Companies Act.

Shri K. C. Reddy: This also is to replace an Ordinance. He ought to bave known it.

Shri Hari Vishnu Kamath: That is not mentioned here.